

**Report of State of Telangana in MA.No.98/2022 of OA.No.180/2021 in compliance to the Hon'ble NGT order dt.23.01.2023 on Biomedical Waste Management.**

The Hon'ble NGT vide order dt.23.01.2023 in MA.No.98/2022 in OA.No.180/2021, directed the State Government to file the Action Taken Report (ATR) in the Bio-Medical Waste Management.

In this regard, the following is submitted:

**1. Status of Health Care Facilities (HCFs):**

The total number of Health Care Facilities (HCFs) in the State are 9,297 out of which, 9254 HCFs have obtained Bio-medical Waste (BMW) Authorization. The remaining HCFs have been issued notices to obtain authorization.

**2. Status of Common Bio-Medical Waste Treatment Facilities (CBMWTFs):**

- a) Presently, 11 Common Bio Medical Waste Treatment Facilities (CBMWTF) are existing in Telangana State. The total incineration capacity of all the 11 CBMWTFs is 46,800 Kg/day (including standby) whereas incinerable BMW generation is 15,825 Kg/day and there is no gap in treatment of BMW.
- b) The 11 CBMWTFs have obtained CFO & Authorization from the TSPCB. These CBMWTFs have adequate capacity for treatment and disposal of Bio-Medical waste generated in the state.
- c) All the 11 existing CBMWTFs have upgraded secondary chamber of Incinerator to meet new emission standards for stack and retention time of 2 sec.
- d) All the CBMWTFs have installed online continuous stack emission monitoring system (OCEMS) as per the CPCB guidelines and the data is connected to the CPCB & TSPCB servers.
- e) In addition, TSPCB is also carrying out physical monitoring of CBMWTFs to verify the compliances.
- f) The TSPCB has developed common software through Center for Good Governance (CGG), Hyderabad for the Barcode System for tracking of BMW and also integrated vehicle tracking system in the software. 11 CBMWTFs operating in the state have implemented Bar-coding system.
- g) CBMWTFs are collecting COVID Biomedical waste separately and uploading the data in "COVID19BWM" developed by CPCB in compliance to the Guidelines issued by the CPCB.

**3. Submission of Annual Reports:**

The TSPCB is submitting Annual Reports regularly to the CPCB within timelines. The Annual Report in Form - IVA for the calendar year (Jan 2021 to Dec 2021) was submitted to CPCB on 11.07.2022.

#### 4. Status of State Level Advisory Committee:

The Health Medical & Family welfare Department has Constituted State Advisory Committee vide G.O.Rt.No.329, dt. 15.04.2017 for implementation of BMW Rules in the State. State Advisory Committee meetings are held under the Chairmanship of the Spl. Chief Secretary HM&FW department.

Subsequently, in compliance to the orders of Hon'ble NGT dt.07.01.2022 in O.A.No.180/2021, the State Level Committee under the Chairmanship of the Spl. Chief Secretary HM&FW department and the Member Secretary, TSPCB as Nodal Officer was constituted on 06.05.2022 and meetings are conducted to monitor compliance of Bio-Medical Waste Management (BMWM) Rules, 2016.

#### 5. Status of District Level Monitoring Committee (DLC):

The HM&FW department issued G.O.Ms.No.28, dt.16.01.2018 constituting District Level Monitoring Committee (DLC) with District Collector as the Chairman and DM&HO as the Member Convener and Concerned Regional Officer as the Member for effective implementation of the provisions of the Bio-Medical Waste Management Rules.

Subsequently, in compliance to the orders of Hon'ble NGT dt.07.01.2022 in O.A.No.180/2021, District Level Monitoring Committee (DLC) with District Collector as the Chairman and Concerned Regional Officer of State PCB as Nodal Agency was constituted for Bio-Medical Waste Management in the respective Districts and DLC Meetings are conducted in the Districts.

#### 6. Status of Bio-Medical Waste generation:

The Bio-Medical Waste generated, collected and treated is 24,235 Kg/day (Incinerable -15,825 kg/day & Autoclave-8410 kg/day).

#### 7. Status on the monitoring frame work prepared by CPCB

##### i. Compliance by CBMWTFs:

- All Healthcare Facilities (bedded & non-bedded) are having tie-up with Common Biomedical Waste Treatment Facilities (CBMWTFs) for disposal of Bio-Medical Waste. 11 CBMWTFs are collecting the Bio-Medical Waste in dedicated GPS enabled vehicles and transported to their facility for treatment and disposal duly following bar-coding system and safety measures.
- All the Common Bio Medical Waste Treatment Facilities (CBMWTFs) have installed online continuous stack emission monitoring system (OCEMS) as per the CPCB guidelines and the data is connected to the CPCB & TSPCB servers. Further, TSPCB is also carrying out regular monitoring of CBMWTFs to check the compliance.
- The 11 Common Bio Medical Waste Treatment Facilities (CBMWTF) are in operation which are presently sufficient to serve the HCFs operating in the state. Considering the future requirements, the TSPCB has issued Consent for Establishment (CFE) for 02 more CBMTWTFs.
- CBMWTFs are submitting the data to the TSPCB.

**ii. Compliance by Health Care Facilities:**

- All HCFs (bedded & non-bedded) are having tie-up with Common Biomedical Waste Treatment Facilities (CBWTFs) for disposal of Bio-Medical Waste.
- The HCFs are segregating the Bio-Medical Waste at source and collecting in color coded bins with Bar-code labeled bags.
- The HCFs are using the Hypo solution for disinfection of the waste.
- The HCFs provided common designated storage area for collection of Bio-Medical Waste generated by the Health Care Facility before being lifted by the CBMWTFs.
- The HCFs transport the waste collected in color coded bags from the wards to the dedicated storage area.
- The general solid waste is collected separately and handed over to Local Bodies.
- The HCFs are maintaining records for generation & disposal of Bio-Medical Waste to CBMWTFs.
- TSPCB is carrying out Monitoring of Sewage Treatment Plants of HCFs.
- No captive treatment within the HCFs are permitted within the State.

**iii. CPCB formats for performance evaluation of CBMWTFs and HCFs:**

- TSPCB has taken performance evaluation of 11 CBMWTFs and also inspected 988 major HCFs in the State.

**iv. Inspections and Monitoring:**

- TSPCB has completed inspection of 988 major HCFs and is carrying out inspection of remaining HCFs.
- Non-complying CBMWTFs & HCFs are reviewed by the Taskforce committee of TSPCB comprising of External Expert Members.

**v. Mechanism to Monitor illegal activities of CBMWTFs:**

- All CBMWTFs are inspected and monitored regularly for compliance.
- The TSPCB has provided Toll free complaint redressal system.

**vi. Development of Web portal of BMW Tracking including integration of Online Monitoring of Waste collection:**

- The TSPCB has developed common software through Center for Good Governance (CGG), Hyderabad for the Barcode System for tracking of BMW and also integrated vehicle tracking system in the software.
- TSPCB is implementing Bio-Medical Waste Online Manifest & Vehicle Tracking System for effective Management of Waste.
- 11 CBMWTFs are operating in the state and have implemented Bar-coding system.

**8.** District Environment Plans (DEPs) for all the 33 Districts in the State have been prepared in the CPCB prescribed template covering all the thematic areas by the District Administration in co-ordination with the concerned stakeholder Departments. The State Environment Plan was also prepared based on the DEPs. Both SEP and DEPs have been communicated to CPCB on 08.12.2021. The same were uploaded in the TSPCB Website.

9. The TSPCB has conducted the Training Programmes on implementation of Bio-Medical Waste Management Rules both at State and District Levels with Expert and Resource persons covering following aspects:

- Salient features of the BMWM Rules, 2016 and amendments thereof.
- Segregation and collection of BM waste as per colour coding.
- Procedure for obtaining of Authorization.
- Implementation of Bar-coding for effective tracking of BM Waste from the point of generation to disposal of BM Waste.
- Disinfection of infectious liquid waste and treatment of waste water through sewage treatment plant (STP).
- Compliance mechanism by the HCFs and CBMWTFs under the BMWM Rules.
- Directives of the Hon'ble NGT related to BMWM Rules.

The State Level training program was organized by TSPCB with experts and CPCB official as resource persons. The same was attended by the State Level Health Department Officials, District Officers, Indian Medical Association (IMA), Telangana Hospitals and Nursing Homes Association (THANA), major HCFs and CBMWTFs.

District Level training programs were conducted for all the Districts in the State with Expert resource persons. The training programs were attended by the various sectorial Department officials including District Collectors, representatives of HCFs, IMA, THANA and CBMWTFs.

Continuous monitoring and regular measures would be taken-up for effective management of Bio-Medical Waste by the Health Care Facilities and CBMWTFs in the State.

PLACE :- Hyderabad

DATE :- 20/04/2023



**Chief Secretary,  
Govt. of Telangana.**

**Chief Secretary  
Govt. of Telangana  
Hyderabad 500 063.**